

(a) No, Sir. This is not our information.

(b) Yes, for the provision of a foot overbridge.

(c) and (d). The local authorities, who under the rules have to bear a part of the expenditure, have not yet made any proposals in this regard.

AJMER-KOTAH RAILWAY LINE

***100. Pandit M. B. Bhargava:** (a) Will the Minister of Railways be pleased to state whether it is a fact that there was a proposal to connect Ajmer with Kotah *via* Deoli by laying a Broad Gauge Railway track?

(b) If so, what are the reasons for dropping the said scheme?

(c) Have the Government of India received a resolution passed by the Ajmer State Legislative Assembly on the subject?

(d) If so, what action has been taken thereon?

The Deputy Minister of Railways and Transport (Shri Alagesan):

(a) Yes.

(b) The project was considered by the Central Board of Transport in June 1948 along with the Mewar Government's proposal for a line connecting Chittorgarh with Kotah and the Central Board of Transport decided that approval should be accorded to construction of the Chittorgarh Kotah line, provided the Rajasthan Union did not ask for any materials from the Railway Board's quota, and that the Ajmer-Kotah project should be dropped.

(c) and (d). A resolution recommending the construction of the proposed line was received from the State Legislative Assembly and the Government of Ajmer have been informed that there is no likelihood of the construction of the line from Kotah to Ajmer being taken up in the near future.

OCCUPANCY OF QUARTERS BY RAILWAY EMPLOYEES

***101. Shri Nambiar:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the right of occupancy of Railway quarters by employees after retirement till the date of settlement of claims is denied to them by recent order;

(b) if so, the reasons therefor;

(c) whether railway employees were previously allowed to occupy the quarters for a period of one month even after retirement at the normal rate of rent;

(d) whether any representation has been received against this curtailment of facilities granted to railway employees; and

(e) if so, what action has been taken thereon?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) and (b). Under the rules, a Railway Servant whose services are terminated due to any cause, must quit his quarter on the date from which his services are terminated unless his continued occupancy is, for accepted reasons, permitted by the Head of his Office for a limited period. A Railway employee has therefore no right to continue occupying railway quarter after retirement or quitting service.

(c) to (e). Yes, on one or two Railways; but this had to be stopped as the practice was not in accordance with the rules and general procedure on other Railways. On one Railway, a union which represented against the change in the former practice has been informed of the position.

RAILWAY LANDS

***102. Shri Nambiar:** Will the Minister of Railways be pleased to state:

(a) whether the Railway 'A' Class lands on both sides of the Railway